

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.204- IA 872 of 2020
ITEM No.205- IA 668 of 2020
in
IA 407 of 2020
in
CP(IB) 227 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jay Manek Steels
V/s
Yogi Infrastructure Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP :Mr. Aditiya Raval, Adv.
For the Respondent :

ORDER
(Hybrid Mode)

Learned counsel for the applicant/RP submits that stay is still operating and the matter before Hon'ble Supreme Court is now coming up for hearing on 11.07.2024. Hence, request this matter is adjourned beyond the date.

Re-list on 31.07.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)